Title : Need for judicial reforms in the Country.

SHRIADHIR CHOWDHURY (BERHAMPORE, WEST BENGAL): Human Rights have been given due importance in the context of all concerned areas of our society, but I have observed that little attention is being paid to the inmates of jails which is now baptized as correctional homes in Euphemism. Hundreds of convicts have been languishing in various correctional homes in the country. Human beings are not born criminals. It is also a fact that hundreds of convicted life time prisoners have surpassed more than 20 years in jails. Some are rendered blind, immobile and too old to get care upon themselves during detention. Family members of those prisoners have lost communication with them. Government should ponder over the reform in this area by introducing a legislation as to how many years they are to be subjected to punishment. Many prisoners have also died during detention. Reforms have become an order of the day while the fate of the prisoners are left untouched. Therefore, a timeframe should be considered by reforming the system in order to determine the number of years for those life time prisoners so that those prisoners may survive in our society after being punished.